BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL **BANGALORE**

DATED THIS THE 18th DAY OF AUGUST, 1987

Present: Hon'ble Justice Sri K.S.Puttaswamy

Hon'ble Sri P.Srinivasan

Vice Chairman Member(A)

Application No.695/87(F)

Venkataiah,

Sweeper, M.E.G. & Centre,

Bangalore – 42.

Applicant

(Sri M.R.Achar

Advocate)

VS.

- 1. Commanding Officer, HQ Depot Ban.MEG & Centre, Bangalore – 42.
- 2. Capt. B.Manickam, Quarter Master Depot Bn. MEG & Centre, Bangalore-42.
- 3. N/Sub Meera Sahib, I/C Residential Qtrs, Depot. Bn.MEG & Centre, Bangalore - 42.

Respondents

(Sri M.S.Padmarajaiah

Advocate)

This application has come up before the Tribunal today. Hon'ble Justice Sri K.S.Puttaswamy, Vice-chairman made the following.

ORDER

This application was posted before us for continuance of the ex-parte ad interim order made by this Tribunal on 6.8.1987. But as agreeable by both sides, this case is treated as listed up for final hearing and is accordingly heard.

- 2. In this application the applicant has challenged the order No.3633/Allot/SAT/Q4DB dated 1st August 1987 of the Commanding Officer Depot Battalion (CODB) (Annexure 4).
- The applicant is working as a civilian employee in the office of the 3. CODB. In accordance with the rules and orders in force the applicant has been allotted a Government quarter at MEG Centre, Bangalore, which he has been occupying for the last ten years. On 1.8.1987 the CODB directed the applicant to vacate the said quarter for the reasons stated therein and had also physically evicted him from his quarters. But in pursuance of the interim order made by this Tribunal the applicant has been restored possession of the quarters and thus he is now in occupation of the same. Sri M.Madhusudan, learned counsel for the applicant does not dispute this fact. Sri M.S.Padmarajaiah, learned Senior Central Govt. Standing counsel appearing for the respondents in our opinion, very rightly submits that the CODB or the other competent authority will not evict the applicant except in accordance with law. As per the submission of Sri Padmarajaiah fully safeguards the interest of the applicant, the question of granting any further relief does not arise. We, therefore, record the above submission of Sri Padmarajaih, dispose of this application as having become unnecessary which however does not prevent the CODB or the other

competent authority to evict the applicant from his quarter in accordance with law.

4. Application is disposed of on the above terms with the no order as to costs.

VICE CHAIRMAN

MEMBER(A)